

**DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF
MEENAKSHI ENTERPRISES LIMITED**

Registered Office: Sindur Pantheon Plaza, 4th Floor, 346, Pantheon Road, Egmore, Chennai- 600 008.

OPEN OFFER FOR ACQUISITION OF 32,24,000 (THIRTY TWO LACS TWENTY FOUR THOUSAND) EQUITY SHARES FROM THE EQUITY SHAREHOLDERS OF MEENAKSHI ENTERPRISES LIMITED, (“HEREINAFTER REFERRED TO AS “TARGET COMPANY” / “MEL”) BY M/S. ANURODH MERCHANDISE PRIVATE LIMITED (“HEREINAFTER REFERRED TO AS “THE ACQUIRER” / “AMPL”) ALONGWITH MR. S. G. F. MELKHASINGH (“HEREINAFTER REFERRED TO AS THE “PERSON ACTING IN CONCERT” / “PAC”)

This Detailed Public Statement (“DPS”) is being issued by VC Corporate Advisors Pvt. Ltd., the Manager to the Offer (“**Manager**”), on behalf of the Acquirer and PAC, in compliance with regulation 13(4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (“**SEBI (SAST) Regulations**”) pursuant to the Public Announcement (“**PA**”) filed on 12th March, 2014 with the Madras Stock Exchange Limited (“**MSE**”), the Securities and Exchange Board of India (“**SEBI**”) and the Target Company in terms of regulation 3(1) & 4 of the SEBI (SAST) Regulations.

I. THE ACQUIRER, PAC, TARGET COMPANY AND OFFER:

A. INFORMATION ABOUT ANURODH MERCHANDISE PRIVATE LIMITED (“ACQUIRER” / “AMPL”):

- (i) AMPL having its registered office at No. 191, C.R. Avenue, Kolkata- 700 007 was incorporated under the provisions of the Companies Act, 1956 on 19th February, 2008 as a Private Limited Company by the Registrar of Companies, West Bengal. The Corporate Identity Number (CIN) of AMPL is U51109WB2008PTC122805. The name of AMPL has never been changed since the date of its incorporation.
- (ii) AMPL was originally incorporated with the object of carrying on the business as buyers, sellers, suppliers, growers, traders, merchants, indentures brokers, agents, assemblers, stockiest of goods and commodities of any kind to work as commission agents, brokers, contractors, processors order suppliers and dealing agents.
- (iii) The Authorized Share Capital of AMPL is Rs. 25.00 lacs comprising of 2,50,000 equity shares of Rs. 10/- each. The Issued, Subscribed and Paid-up capital of AMPL is Rs. 17.45 lacs comprising of 1,74,500 equity shares of Rs. 10/- each. As on date AMPL does not have any partly paid-up shares.
- (iv) AMPL has been promoted by Mr. S. G. F. Melkhasingh and M/s. B.P. Jhunhunwala & Others (HUF) represented by its Karta, Mr. B.P. Jhunhunwala. The shareholding pattern of AMPL as on date is as under:

Sr. No.	Shareholder's Category	No. of Shares Held	% of Shares
1.	PROMOTERS		
	Mr. S. G. F. Melkhasingh	34,250	19.63
	M/s. B.P. Jhunhunwala & Other (HUF)	32,000	18.34
	Total Promoter Holding	66,250	37.97
2.	NON- PROMOTERS	1,08,250	62.03
	Grand Total	1,74,500	100.00

- (v) The present Board of Directors of AMPL comprises of Mr. S. G. F. Melkhasingh and Mr. Jayanta Das. AMPL doesn't belong to any group.
- (vi) The shares of AMPL are not listed on any stock exchange.
- (vii) The Acquirer and Mr. S. G. F. Melkhasingh ('PAC') are the current Promoters of the Target Company. As on date of the Public Announcement, the Acquirer holds 4,20,000 equity shares representing 3.39% of the equity and voting share capital of the Target Company and Mr. S. G. F. Melkhasingh holds 6,600 equity shares representing 0.05% equity and voting share capital of the Target Company aggregating to total promoter / promoter group holding of 4,26,600 equity shares representing 3.45% of the equity and voting share capital of the Target Company.

- (viii) Mr. S. G. F. Melkhasingh, who is the Promoter of the Acquirer, is also Whole-time Director in the Target Company.
- (ix) AMPL and its directors have not been prohibited by SEBI from dealing in securities in terms of direction issued u/s 11B of the SEBI Act as amended or under any other Regulations made under the SEBI Act.
- (x) Brief standalone financial information of AMPL as per the audited accounts for the Financial Year ended 31.03.2011, 31.03.2012, 31.03.2013 and Certified & un-audited financials for nine months ended 31.12.2013 are as follows:

(Rs. In Lacs)				
Particulars	Year ended 31.03.2011 (Audited)	Year ended 31.03.2012 (Audited)	Year ended 31.03.2013 (Audited)	Nine months period ended 31.12.2013 (Certified & Un- audited)
Total Revenue	46.59	75.29	114.81	23.45
Net Income i.e. Profit/ (Loss) After Tax	(0.07)	0.03	0.50	2.93
EPS	(0.08)	0.02	0.29	1.68*
Net worth /Shareholder's Funds	165.47	279.30	329.88	332.81

* Non-annualised

Source: Annual Report/ Statements certified by the Statutory Auditors of AMPL

B. INFORMATION ABOUT Mr. S. G. F. MELKHASINGH ("PAC"):

- B.1. Mr. S. G. F. Melkhasingh, son of Mr. Stanley Gilbert, aged about 47 years, residing at 16, Duraiswamy Street, K.H.Road, Ayanavaram, Chennai- 600 023, holds a Degree of Bachelor of Commerce and has done Diploma in Electronic Engineering. His Net Worth as on 28th February, 2014 is Rs. 8,33,150/- as certified by Mr. Vivek Kumar Agarwal, proprietor of Vivek Kumar Agarwal & Co., Chartered Accountants (Firm Registration No.- 011437S and Membership No. 215314), having office at Old # 24, New # 45, 2nd Floor, Venkata Maistry Street, Chennai- 600 001, Tel: (044) 2526 0653, E-mail Id: vivekmagarwal@gmail.com vide their certificate dated 12th March, 2014.
- B.2. Mr. S. G. F. Melkhasingh has not been prohibited by SEBI from dealing in securities in terms of directions issued under Sec.11B of SEBI Act, 1992 or under any other rules, regulations, and guidelines issued by any other Statutory/ Regulatory Authorities.
- B.3. PAC alongwith M/s. B.P. Jhunjhunwala & Others (HUF) represented by its Karta, Mr. B.P. Jhunjhunwala, have promoted the Acquirer Company.
- B.4. As specified in point A.(vii), as on date of Public Announcement, PAC holds 6,600 equity shares representing 0.05% of the equity and voting share capital of the Target Company.
- B.5. All the equity shares tendered in the Open Offer shall be acquired by the Acquirer only.
- B.6. Presently, PAC is on the Board of both the Acquirer and the Target Company.

C. INFORMATION ABOUT THE TARGET COMPANY:

- C.1. Meenakshi Enterprises Limited ("MEL") incorporated on 27th November, 1982 under the Companies Act, 1956 in the State of Tamil Nadu and has obtained the certificate of Commencement of Business pursuant to Section 149(3) of the Companies Act, 1956 from the Registrar of Companies, Chennai vide certificate dated 17th December, 1982. The CIN of the MEL is L51102TN1982PLC009711. Presently the registered office of the Target Company is situated at Sindur Pantheon Plaza, 4th Floor, 346, Pantheon Road, Egmore, Chennai- 600 008, Tel. No: (044) 4213 4343/44, Fax No: (044) 4212 4333 and E-mail Id: meenakshienterpriseslimited@gmail.com.

C.2. The Authorised Share Capital of MEL is Rs. 1500 lacs comprising of 1,50,00,000 equity shares of Rs. 10/- each. The Issued, Subscribed & Paid-up Capital of the MEL is Rs. 1240 lacs comprising of 1,24,00,000 fully paid-up equity shares of Rs. 10/- each. MEL has established connectivity with both Central Depositories Services (India) Limited (CDSL) and National Securities Depositories Limited (NSDL).

C.3. The equity shares of MEL are listed at Madras Stock Exchange Limited ("**MSE**") only.

C.4. 94,00,000 equity shares of Rs. 10/- each of the Target Company, allotted on 14th February, 2014 pursuant to preferential allotment are subject to lock in for a period of one year pursuant to the provisions of regulation 78(2) of SEBI (ICDR) regulations 2009 as amended. As on date the Target Company does not have partly paid-up equity shares. There are no outstanding warrants or option or similar instrument, convertible into equity shares at a later stage.

C.5. Brief audited Financial Information of the Target Company for the Financial Year ended 31.03.2011, 31.03.2012 and 31.03.2013 are as follows:

Particulars	(Rs. in Lacs)		
	Year ended 31.03.2011 (Audited)	Year ended 31.03.2012 (Audited)	Year ended 31.03.2013 (Audited)
Total Revenue	0.09	2.12	169.54
Net Income i.e. Profit/ (Loss) After Tax	(0.21)	(6.85)	4.96
EPS (Rs.)	(0.08)	(2.56)	0.17
Net worth /Shareholder' Funds	(30.21)	236.94	241.90

Source: Audited Annual Accounts received from Statutory Auditors of MEL.

C.6. The present Board of Directors of MEL comprises of Mr. S. G. F. Melkhasingh, Mr. Rohit Gupta, Mr. Ashok Bothra and Mr. Vasalakotram Sampath Sudhakar.

D. DETAILS OF THE OPEN OFFER:

D.1. The Acquirer alongwith PAC is making an Open Offer to acquire 32,24,000 equity shares of Rs. 10/- each representing 26% of total equity and voting share capital of the Target Company, at a price of Rs. 12/- (Rupees Twelve Only) per equity share (the "**Offer Price**") payable in cash (the "**Offer**" or "**Open Offer**"), subject to the terms and conditions set out in the PA, this Detailed Public Statement and the Letter of Offer that will be sent to the shareholders of the Target Company. The total Promoter/ Promoter Group Shareholding in the Target Company is 4,26,600 equity shares (3.44%), out of which 4,20,000 equity shares (3.39%) are held by the Acquirer and the balance 6,600 equity shares (0.05%) with the PAC.

D.2. This Open Offer is being made to all the equity shareholders of the Target Company as on 24th April, 2014 ("**Identified Date**").

D.3. The payment of consideration shall be made to all the shareholders, who have tendered their shares in acceptance of the Open Offer, within ten working days of the expiry of the Tendering Period. Credit for consideration will be paid to the shareholders who have tendered shares in the Open Offer by crossed account payee cheques/ pay order/ demand drafts/electronic transfer. It is desirable that shareholders provide bank details in the Form of Acceptance cum Acknowledgement, so that the same can be incorporated in the cheques / demand draft / pay order.

D.4. As on the date of DPS, no other statutory approvals are required to be obtained for the purpose of the Open Offer. If any other statutory approvals are required or become applicable, the Offer would be subject to the receipt of such other statutory approvals.

D.5. This Offer is not conditional upon any minimum level of acceptance in terms of the regulation 19(1) of the SEBI (SAST) Regulations and not a Competitive Bid in terms of the regulation 20 the SEBI (SAST) Regulations.

D.6. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of shares of the Target Company.

D.7. The Manager to the Offer, VC Corporate Advisors Private Limited, does not hold any equity shares in the Target Company as on the date of DPS. The Manager to the Offer further declares and

undertakes that they will not deal on their own account in the equity shares of the Target Company during the Offer Period.

- D.8. The lock-in shares pursuant to the Open Offer can be transferred to the Acquirer, subject to continuation of the residual lock-in period in the hands of the Acquirer. The Manager to the Offer ensures that there will be no discrimination in the acceptance of the lock-in shares and non lock-in shares. The equity shares will be acquired by the Acquirer free from all lien, charges and encumbrances and together with all the rights attached to including all the rights to dividend, bonus and right offer declared thereof.
- E. The Acquirer along with PAC do not have any plans to dispose off or otherwise encumber any significant assets of the Target Company or its subsidiary in the succeeding two years from the date of closure of the Open Offer, except in the ordinary course of business of the Target Company and except to the extent required for the purpose of restructuring and/or rationalization of the business, assets, investments, liabilities or otherwise of the Target Company. In the event any substantial asset of the Target Company is to be sold, disposed off or otherwise encumbered other than in the ordinary course of business, the Acquirer / PAC undertakes that they shall do so only upon the receipt of the prior approval of the shareholders of the Target Company through special resolution in terms of regulation 25(2) of SEBI (SAST) Regulations and subject to the provisions of applicable law as may be required.
- F. Pursuant to this Offer, the public shareholding in the Target Company will not get reduced to less than the minimum public shareholding of 25% of the total paid-up capital of the Company, required as per the Securities Contracts (Regulation) Rules, 1957 as amended and the Listing Agreement.

II. BACKGROUND TO THE OFFER

- (i) The Acquirer and the PAC were inducted as Promoter and Person in Control of the Target Company in the Board Meeting of Target Company dated 26th September 2013. Prior to the Board Meeting the Target Company didn't had any identified Promoter / Promoter Group as per the filings made by MEL with MSE, the only stock exchange where the equity shares of the Target Company are listed. The Acquirer and PAC hence triggered the provision of regulation 4 of the SEBI (SAST) Regulations and is now making the Open Offer pursuant to Regulation 3(1) and 4 of the SEBI (SAST) Regulations.
- (ii) This Open Offer is for acquisition for the public shareholding of the Target Company constituting 26% of total equity and voting share capital of the Target Company.
- (iii) The Acquirer alongwith PAC are already persons in control of the Target Company.
- (iv) The object of acquisition is to acquire substantial shares/voting rights of the Target Company. The Acquirer/ PAC reserve the right to modify the present structure of the business in a manner which is useful to the larger interest of the shareholders. Any change in the structure that may be affected, will be in accordance with the laws applicable. The Acquirer/ PAC may reorganize and/or streamline various businesses for commercial reasons and operational efficiencies.

III. SHAREHOLDING AND ACQUISITION DETAILS:

The Current and proposed shareholding of the Acquirer and PAC in the Target Company and the details of their acquisition are as follows:

Sr. No.	Particulars	Anurodh Merchandise Private Limited		Mr. S. G. F. Melkhasingh	
		No. of Equity Shares	% of Shares/ Voting Rights	No. of Equity Shares	% of Shares/ Voting Rights
1.	Shareholding before PA, i.e. 12 th March, 2014	4,20,000	3.39%	6,600	0.05%
2.	Shares to be acquired in the Open Offer (assuming full acceptances)*	32,24,000	26.00%	Nil	0.00%
3.	Shares acquired between the PA date and the DPS date	Nil	0.00%	Nil	0.00%
4.	Post Offer shareholding (*) (On Diluted basis, as on 10th working day after closing of tendering period)	36,44,000	29.39%	6,600	0.05%

* Assuming all the equity shares which are offered are accepted in the Open Offer.

IV. OFFER PRICE:

- (i) The equity shares of MEL are listed at MSE. Since there has been no trading in the equity shares of the Target Company for the last many years, the equity shares are deemed to be infrequently traded within the meaning of explanation provided in terms of regulation 2(1)(j) of the SEBI (SAST) Regulations and therefore the Offer Price has been determined taking into account the parameters as set out under regulation 8(2) of the SEBI (SAST) Regulations, as under:

Sr. No.	Particulars	Price (In Rs. per share)
1.	Negotiated Price under the SPA	Not Applicable
2.	The Volume- Weighted Average Price paid or payable for acquisitions by the Acquirer along with person acting in concert during 52 weeks immediately preceding the date of PA	Rs. 10/-
3.	Highest price paid or payable for acquisitions by the Acquirer along with person acting in concert during 26 weeks immediately preceding the date of PA	Rs. 10/-
4.	The Volume-Weighted Average Market Price of shares for a period of sixty trading days immediately preceding the date of the PA as traded on the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period	Not Applicable
5.	Other Financial Parameters as at 31st March 2013:	
	(a) Return on Net Worth (%)	1.36%
A.	(b) Book Value Per Share	5.04
B.	(c) Earnings Per Share	0.07

Mr. Nikunj Kanodia, Proprietor of M/s. N. Kanodia & Co., Chartered Accountant (Firm Registration No.- 327668E and Membership No. 069995), having office at 43, Dobson Road, Howrah- 711 101, Mobile No.- +91 98314 61795, Email: nikunjanodia@hotmail.com vide certificate dated 12th March, 2014 has stated that based on the decision of the Hon'ble Supreme Court of India in the case of Hindustan Lever Employees Union Vs Hindustan Lever Limited, 1995 (83 Com case 30), the fair value of the equity shares of Target Company is Rs. 2.61 per share.

In view of the parameters considered and presented in the table above, in the opinion of the Acquirer, PAC and Manager to the Offer, the Offer Price of Rs. 12/- per equity share is justified in terms of regulation 8(2) of the SEBI (SAST) Regulations.

- (ii) There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters.
- (iii) As on date there is no revision in Open Offer price or Open Offer size. In case of any revision in the Open Offer price or Offer Size, the Acquirer alongwith PAC shall comply with regulation 18 of the SEBI (SAST) Regulations and all other applicable provisions of the SEBI (SAST) Regulations.
- (iv) If there is any revision in the Offer Price on account of future purchases / competing offers, it will be done only up to the period prior to three (3) working days before the date of commencement of the tendering period and would be notified to shareholders.

V. FINANCIAL ARRANGEMENTS

- (i) The maximum consideration payable by the Acquirer alongwith PAC to acquire 32,24,000 equity shares at the Offer Price of Rs. 12/-per equity share assuming full acceptance of the Offer would be Rs. 3,86,88,000/- (Three Crores Eighty Six Lacs Eighty Eight Thousand Only).
- (ii) The Acquirer alongwith PAC have adequate resources and has made firm arrangements to meet the financial requirement of the Offer in terms of regulation 27 (2) of the SEBI (SAST) Regulations. The Offer will be financed through own resources.

- (iii) The Acquirer has pledged in favor of the Manager to the Offer, 18,20,000 fully paid-up equity shares ("**Escrow Shares**") of M/s. Global Infratech & Finance Limited of the face value of Re. 1/- each, having closing market price of Rs. 44.95 on 11th March, 2014 at BSE. The total value of Equity Shares pledged is Rs. 8,18,09,000/- (Rupees Eight Crores Eighteen Lacs Nine Thousand Only) as on 11th March, 2014 which exceeds the Escrow amount stipulated under regulation 17 of the SEBI (SAST) Regulations. The Manager to the Offer is empowered to realize the value of the shares by sale or otherwise, provided if there is any deficit on realization of the value of shares, such deficit if any shall be made good by the Manager to the Offer. The above mentioned securities held in the name of Acquirer, pledged with the Manager to the Offer are free from any lien/encumbrances and carry voting rights.
- (iv) The Acquirer alongwith PAC have also made a cash deposit ("Security Deposit") of Rs. 25,00,000/- (Rupees Twenty Five Lacs Only) (being more than 1% of the Maximum Consideration) with HDFC Bank Limited ("Escrow Bank"), Central Plaza, 2/6, Sarat Bose Road, Kolkata-700 020. The Manager to the Offer i.e. VC Corporate Advisors Private Limited is authorized to operate the above-mentioned Escrow Account to the exclusion of all others and to instruct the Escrow Bank to issue cheques / pay orders / demand drafts / ECS credit, if required, in accordance with the SEBI (SAST) Regulations.
- (v) Mr. Nikunj Kanodia, Proprietor of M/s. N. Kanodia & Co., Chartered Accountant (Firm Registration No.- 327668E and Membership No. 069995), having office at 43, Dobson Road, Howrah- 711 101, Mobile No.- +91 98314 61795, Email: nikunjkanodia@hotmail.com, has vide certificate dated 12th March, 2014 certified that sufficient resources in the form of liquid securities and other financial commitments available with the Acquirer and PAC to implement the "Offer" in full.
- (vi) Based on the aforesaid financial arrangements / financial commitment available with the Acquirer alongwith PAC and on the confirmations received from the Chartered Accountant, the Manager to the Offer is satisfied about the joint ability of the Acquirer and PAC to implement the Offer in accordance with the SEBI (SAST) Regulations. The Manager to the Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI. STATUTORY AND OTHER APPROVALS

- (i) The Offer is subject to receiving the necessary approval(s), if any, from Reserve Bank of India, under the Foreign Exchange Management Act, 1999 and subsequent amendments thereto, for acquiring equity shares tendered by non-resident shareholders, if any.
- (ii) As on the date of this DPS, there are no other statutory approvals and/ or consents required. However, the Offer would be subject to all-statutory approvals as may be required and / or may subsequently become necessary to acquire at any later date.
- (iii) The Acquirer alongwith PAC, in terms of regulation 23 of the SEBI (SAST) Regulations, will have a right not to proceed with the Offer in the event the statutory approvals indicated above are refused. In the event of withdrawal, a public announcement will be made within 2 working days of such withdrawal, in the same newspapers in which this DPS has appeared.
- (iv) In case of delay in receipt of any statutory approval, the SEBI may, if satisfied that delay receipt of the requisite approvals was not due to any willful default or neglect of the Acquirer/ PAC or failure of the Acquirer/ PAC to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirer / PAC agreeing to pay interest to the shareholders as directed by the SEBI, in terms of regulation 18(11) of the SEBI (SAST) Regulations. Further, if delay occurs on account of willful default by the Acquirer/ PAC in obtaining the requisite approvals, regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account alongwith Escrow Shares Account shall become liable to forfeiture.
- (v) No approval is required from any bank or financial institutions for this Offer.

VII. TENTATIVE SCHEDULE OF ACTIVITY:

Activities	Date	Day
Date of the PA	12.03.2014	Wednesday
Publication of Detailed Public Statement in newspapers	20.03.2014	Thursday
Last date of a Competing Offer	15.04.2014	Tuesday
Identified Date*	24.04.2014	Thursday

Activities	Date	Day
Date by which the Letter of Offer will be dispatched to the shareholders	05.05.2014	Monday
Last date by which Board of the Target Company shall give its recommendation	07.05.2014	Wednesday
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspapers and sending the same to SEBI, Stock Exchanges and Target Company	08.05.2014	Thursday
Date of commencement of tendering period	09.05.2014	Friday
Date of closing of tendering period	23.05.2014	Friday
Date by which communicating rejection/ acceptance and payment of consideration for applications accepted	06.06.2014	Friday

* Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer/ PAC) are eligible to participate in the Offer any time before the Closure of the Offer.

VIII. PROCEEDURE FOR TENDERING THE SHARES IN CASE OF NON RECEIPT OF LETTER OF OFFER

- (i) All owners of Equity Shares (except the Acquirer/ PAC), registered or unregistered, are eligible to participate in the Offer any time before closure of the tendering period.
- (ii) Persons who have acquired the Equity Shares of the Target Company but whose names do not appear in the register of members of the Target Company on the Identified Date or unregistered owners or those who have acquired the Equity Shares of the Target Company after the Identified Date or those who have not received the Letter of Offer, may also participate in this Offer by submitting an application on a plain paper giving details regarding their shareholding and confirming their consent to participate in this Offer as per the terms and conditions of this Offer. The application is to be sent to M/s. Purva Sharegistry (India) Private Limited ("Registrar to the Offer") at the address mentioned below so as to reach the Registrar to the Offer on or before 23rd May, 2014(i.e. the date of closing of the tendering period), together with:
 - a. In the case of shares held in physical form, the name, address, number of shares held, number of shares offered, distinctive numbers and folio number together with the original share certificate/s and valid transfer deeds. Persons who have acquired shares of the Target Company should send to the Registrar to the Offer, the original contract note issued by a registered share broker of a recognized stock exchange through whom such shares were acquired and/or such other documents as may be specified; or
 - b. In the case of shares held in dematerialized form, Depository Participant ("DP") name, DP ID, beneficiary account number together with photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledged by the DP for transferring the Equity Shares in favor of "PSIPL ESCROW A/C - MEENAKSHI OPEN OFFER" filled in as per the instructions given below:

DP NAME	R R S Shares & Stock Brokers Private Limited
DP ID	12029000
CLIENT ID	00036523
ACCOUNT NAME	PSIPL ESCROW A/C - MEENAKSHI OPEN OFFER
DEPOSITORY	CENTRAL DEPOSITORY SERVICES (INDIA) LIMITED

Shareholders having their beneficial account with NSDL have to use inter-depository delivery instruction slip for the purpose of crediting their equity shares in favour of the Special Depository Account opened with CDSL.

- (iii) The Letter of Offer alongwith a form of acceptance cum acknowledgement/ withdrawal would also be available at the SEBI's website, www.sebi.gov.in, and shareholders can also apply by downloading such forms from the said website.
- (iv) No indemnity is needed from the unregistered shareholders.

IX. DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OPEN OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER

X. OTHER INFORMATION:

- (i) The Acquirer and its Directors alongwith PAC accept full responsibility jointly and severally for the information contained in the Public Announcement & Detailed Public Statement and also for the obligations of the Acquirer laid down in the SEBI (SAST) Regulations.
- (ii) The Acquirer alongwith PAC has appointed M/s. Purva Sharegistry (India) Private Limited, as the Registrar to the Offer, having office at 9, Shiv Shakti Industrial Estate, J.R. Boricha Marg, Opp. Kasturba Hospital, Lower Parel (East), Mumbai- 400 011, Ph : (022) 2301 8261/ 6761, Fax : (022) 2301 2517. The Contact Person is Mr. Rajesh Shah.
- (iii) The Acquirer alongwith PAC have appointed VC Corporate Advisors Private Limited as Manager to the Open Offer pursuant to regulation 12 of the SEBI (SAST) Regulations.
- (iv) This Detailed Public Statement will also be available on SEBI's website at www.sebi.gov.in.

Issued by Manager to the Offer:



VC CORPORATE ADVISORS PRIVATE LIMITED

SEBI Registration No. INM000011096
(Contact Person: Mr. Anup Kumar Sharma)
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Phone No: (033) 2225-3940
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E-mail: mail@vccorporate.com

ON BEHALF OF ACQUIRER AND PAC:

**For Acquirer-
Anurodh Merchandise Private Limited**

Sd/-
Director

PAC

Sd/-
Mr. S. G. F. Melkhasingh

Place: Kolkata

Date: 20th March, 2014